GOVERNMENT OF WEST BENGAL

Legislative Department

West Bengal Act VIII of 1957

THE CALCUTTA UNIVERSITY (SECOND AMENDMENT) ACT, 1957.

[Passed by the West Bengal Legislature.]

[Assent of the Governor, was first published in the Extraordinary, of the 15th July, 1957.] Calcutta Gazette,

[15th July, 1957.]

An Act to amend the Calcutta University Act, 1951.

WHEREAS it is expedient to amend the Calcutta University Act, 1951, for the purpose and in the manner hereinafter appearing;

It is hereby enacted in the Eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:-

(1) This Act may be called the Calcutta University Short title (Second Amendment) Act, 1957.

and com-

- (2) It shall come into force immediately on the ment. Calcutta University (Amendment) Ordinance, 1957, ceasing to operate.
- 2. In the proviso to sub-section (1) of section 41 of the Calcutta University Act, 1951, for the words "not later than three months from the dates on which the vacancies arise as he thinks fit" the words "as he thinks fit, not later than three Ben. Act months from the dates on which the vacancies arise or such XVIIII of extended period as the Chancellor may fix by order made in this behalf" shall be substituted.

Amend. ment of section 41 of West

3. Any action taken or anything whatsoever done under Savings. the Calcutta University Act, 1951, as amended by the Calcutta University (Amendment) Ordinance, 1957, shall, upon the said Ordinance ceasing to operate, be deemed to have been taken or done under the said Act as amended by this Act, as if this Act had commenced on the 29th day of April, 1957.

*Price-Indian, 6 nP.; English, 2a.

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